



2026:AHC:40920-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

APPEAL UNDER SECTION 37 OF ARBITRATION AND CONCILIATION ACT 1996 DEFECTIVE No. - 38 of 2026

M/s India Tourism Development Corporation Ltd.

.....Appellant(s)

Versus

M/s India Exports Today

.....Respondent(s)

Counsel for Appellant(s)	:	Kartikeya Saran, Suchita Mehrotra
Counsel for Respondent(s)	:	

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. Learned counsel for the appellant seeks withdrawal of the appeal with liberty to question the validity of order by way of filing petition under Article 227 of the Constitution of India.
2. In view of the submissions made, the appeal is **dismissed** as withdrawn with liberty as aforesaid.
3. At the request of counsel for the appellant, certified copy of the order impugned may be returned under receipt on producing a self attested photo copy of the order.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 24, 2026
Sandeep/Jyotsana